

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-87/2013(Pt.)/11283/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Pranjal Das,
District & Sessions Judge,
Jorhat.

Dated Guwahati the th 26 November, 2024.

Sub: **Earned leave.**

Ref:- Letter No. JJA/11182/2024 dated 25.11.2024.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that your prayer for **Earned Leave for 9(nine) days from 04.12.2024 to 12.12.2024**, has been granted. Further, you have been asked to hand over the charge of your Court and Office to the Additional District & Sessions Judge, Jorhat and in her absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

Sd/-

JT. REGISTRAR(VIGILANCE)

Memo No.HC.VII-87/2013(Pt.)/11284-11285/A, dated 26.11.2024

Copy to :

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
Copy of duly filled in leave application in prescribed format is enclosed herewith.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR(VIGILANCE)

[Signature]